

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1055 of 2020

IN THE MATTER OF:

**Parag Sheth
Resolution Professional of M/S Digjam Ltd.**

...Appellant

Versus

**Sunil Kumar Agarwal
Resolution Professional For Digjam Ltd. & Ors.**

...Respondents

Present:

For Appellant: Ms. Natasha Dhruman Shah, Advocate.

For Respondents: Mr. Pratik Thakkar, Advocate for R-1.

Mr. Atul Sharma, Advocate R-2 & 3.

ORDER

(Through Virtual Mode)

20.01.2021: Mr. Pratik Thakkar, Advocate appears on behalf of Respondent No. 1. Mr. Atul Sharma, Advocate appears on behalf of Respondent Nos. 2 and 3. Thus, service upon Respondents is complete. Let reply affidavits be filed by learned counsel for the Respondents within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments, may also be filed by the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **19th February, 2021** before Court No. IV.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Kanthi Narahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**